

wholly owned company with a capital of Rs. 5 lakhs, known as Air-India Charters Limited, for charter operations.

(c) The introduction of charter flights is not expected to effect the passenger traffic of Air-India to any substantial degree.

Impact of Stoppage of U.S. Foreign Aid

1792. SHRI C. CHITTIBABU :
SHRI S. M. BANERJEE :
SHRI SAMAR GUHA :

Will the Minister of FINANCE be pleased to state :

(a) whether the U.S. Senate has recently voted out the U.S. Foreign Aid Bill ;

(b) if so, its effect on India ; and

(c) how Government propose to meet the situation ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) to (c). The U.S. Senate after having rejected the U.S. Foreign Aid Bill of \$2900 million on 29-10-1971, passed subsequently two bills authorising a total of, \$ 2300 million. The U.S. House of Representatives has passed a continuing resolution authorising foreign aid expenditure at last year's level upto early December, 1971. Discussions in the U.S. Congress on the US Foreign Aid Bill are still continuing and the final outcome will be known only after some time. The Government of India are following the developments closely and will take appropriate steps as and when necessary.

Loans and advances outstanding against Government Corporations

1793. DR. KARNI SINGH :
RAJMATA KRISHNA KUMARI
JODHPUR :

Will the Minister of FINANCE be pleased to state :

(a) the total amount of loans/advances outstanding against Government Corporations and non-Government institutions on the 31st March, 1971 ;

(b) whether the repayment schedule has been strictly adhered to so far ;

(c) if not, the total amount overdue ; and

(d) the steps taken to realise the same ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) The total amount of loans/advances outstanding against Government Corporations and non-Government institutions on 31st March, 1971 amounted to Rs. 2879 crores approximately.

(b) and (c). While by and large repayment schedules have been adhered to, there have, however, been a few cases of defaults. The total defaults on 31st March, 1971 amounted approximately to Rs. 48.97 crores on account of principal and Rs. 23 crores on account of interest.

(d) To discourage delays in repayment, a higher penal rate of interest is charged on overdue payments. Moreover, the recovery of such dues is immediately taken up with the Ministries administratively responsible to ensure early recovery.

Outstanding Audit Objections in the Ministry of Finance

1794. DR. KARNI SINGH : Will the Minister of FINANCE be pleased to state :

(a) the total number of outstanding Audit objections in his Ministry and its Subordinate Offices according to the latest report on the subject ;

(b) total amount of money involved therein ;

(c) how many of them were outstanding on 1st April, 1968 ; and

(d) the reasons for not expediting their settlement ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) According to the Audit Report (Civil) for the year 1969-70, which is the latest report on the subject, the total number of objections raised upto March, 1970 is 11,774.